

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 52623 of 2018

(Arising out of Order-in-Appeal No. 516(CRM)/ST/JDR/2018 dated 30.05.2018 passed by the Commissioner (Appeals) Central Goods and Central Excise, Jaipur.)

M/s Do Well Construction

....Appellant

34-35, Panchsheel, Green Park Colony,
Near Grean Valley, Public School (Primary),
Bhilwara

Versus

**Commissioner (Appeals), Central Excise
and CGST, Jodhpur**

...Respondent

G-105, New Industrial Area
Opp. Diesel Shed, Basni,
Jaipur, Rajasthan

APPEARANCE:

None for the Appellant
Shri Harshvardhan, Authorized Representative for the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: November 03, 2023

FINAL ORDER NO. 51498/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**